BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 417/2017 in C.P. (I.B) No. 48/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018

Name of the Company:

Ajay Joshi RP

V/s.

State Bank of India & Anr.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION

SIGNATURE I/6 Shassoul Amasonand

1. Mr: Ameya Cokhale, Adv.

2. MS. Corishma Ahuja, Adv.

Mangaldas and co.

Adv., for Applicant/R.t.

3. Mo. Shalin Jani, Adv,

ORDER

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Ms. Grishma Ahuja with Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Applicant/RP. None present for Respondent in IA 417/2017.

Applicant filed proof of service of notice of date of hearing on Financial Creditor and Corporate Debtor.

None appeared for Financial Creditor and Corporate Debtor.

Heard arguments of learned Counsel for Applicant.

COC in its fourth meeting held on 05.12.2017 resolved to seek extension of time and authorised RP to seek extension of duration of CIRP process.

Perused the application. For the reasons mentioned in the para 12 of pages 8 to 10 of the application, this Authority is satisfied there shall be extension of CIRP process for a period of 90 days beyond 180 days.

Application is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 08th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL